

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

LOK SABHA

**UNSTARRED QUESTION NO. 2185
TO BE ANSWERED ON 01.01.2018**

Control of Deemed Universities

2185. PROF. SAUGATA ROY:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government has taken any steps to control the deemed universities of the country and if so, the details thereof;
- (b) whether the Government is aware that the students who completed their courses from deemed universities are facing a number of problems for their placements in future; and
- (c) if so, the steps taken to ensure their future placements?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)**

(a): Institutions Deemed to be Universities (IDUs) are regulated by the University Grants Commission (UGC) (Institutions Deemed to be Universities) Regulations, 2016. As per the Regulations, an IDU is required to maintain standards, higher than the minimum, of instruction, academic and physical infrastructure, qualifications of teachers, etc. as prescribed for college level institutions by the UGC or by the Statutory/Regulatory body concerned, such as All India Council for Technical Education (AICTE), Medical Council of India (MCI), Dental Council of India (DCI), National Council for Teachers Education (NCTE), Bar Council of India (BCI), Indian Nursing Council (INC), etc. and shall obtain their approval for running various programmes of study, wherever applicable. IDUs are periodically monitored by the UGC through its Expert Committee consisting of eminent experts from the concerned fields and nominee from the Statutory Council(s) concerned.

(b): No complaint has been received in the Ministry from the students who completed their courses from deemed universities regarding any problem with respect to their placements.

(c): Does not arise in view of the (b) above.
